

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

25. IA 994/2022
IN
C.P. (IB)/2131(MB)2019

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.11.2022**

Name of the Party: Rajkumar Mahto
Vs.
Vijendra Vijayraj Ranka

Section 9, 43(1) r/w 44 (1) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

IA-994/2022

1. Mr. Manoj Kumar Mishra, Ld. Counsel for the Applicant/ Liquidator present. No representation on the part of the Respondent.
2. The Registry is directed to issue Court Notice to the Respondent clearly intimating the next date of hearing.
3. Counsel for the Applicant is directed to collect the Notice from the Registry/ Court Officer and served upon the Respondent by all available means i.e. speed post/ registered post/ hand delivery/ email, etc. and file proof of service.
4. List this matter on **30.01.2023** for further consideration.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)